



- Production of Foundation seed stage I and II shall be supervised and approved by the Certification Agency and be so handled as to maintain specific genetic identity and genetic purity and shall be required to conform to certification standards specified for the crop/variety being certified.
- a. Certified seed shall be the progeny of Foundation seed and its production shall be so handled as to maintain specific genetic identity and purity according to standards prescribed for the crop being certified;
- b. Certified seed may be the progeny of Certified seed provided this reproduction does not exceed three generations beyond Foundation seed stage-I and
 - + It is determined by the Certification Agency that genetic identity and genetic purity will not be significantly altered;
 - + And when the Certification Agency is satisfied that there is genuine shortage of Foundation seed despite all the reasonable efforts made by the seed producer.
 - c. Certification tag shall be of blue colour (shade ISI No. 104 AZURE BLUE) for certified seed class.
 - d. Certified seed produced from certified seed shall not be eligible for further seed increase under certification. Certification tags for such production which is not eligible for further seed increase under certification shall be super scribed with, "not eligible for further seed increase under certification".

VIL Phases of Seed Certification

Certification shall be completed in six broad phases listed as under:

- a. Receipt and scrutiny of application
- Verification of seed source, class and other requirements of the seed used for raising the seed crop;
- c. Field inspections to verify conformity to the prescribed field standards;
- d. Supervision at post-harvest stages including processing and packing;
- e. Seed sampling and analysis, including genetic purity test and/or seed health test, if any, in order to verify conformity to the prescribed standards; and
- f. Grant of certificate and certification tags, tagging and sealing.

VIII. Establishing Source of Seed

The individual intending to produce seed under certification shall submit to the Certification Agency, one or more relevant evidence such as certification tags, seals, labels, seed containers, purchase records, sale records etc., as may be demanded by the Certification Agency during submission of the application, its scrutiny and/or during first inspection of the seed crop, in order to confirm if the seed used for raising the crop has been obtained from the source approved by it and conforms to the provisions contained in para V. This requirement also applies to both parents in seed production involving two parental lines.

में तरह -01 से महरह-02 तक ही

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